

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.107
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.) Petitioner/Applicant
Vs.
M/s. International Recreation and Amusement Respondent
Ltd.

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 01.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Komal
Harlalka, Advs. in IA-3219/2024
For the Respondent :

ORDER

New IA-3219/2024

Notice of the application be issued to the Respondent(s)/non-applicant(s), returnable **on 22.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)